IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-594/ND/2017

In the matter of:

Mr. Naresh Nagpal

....PETITIONER

Vs.

Boulward Projects (P) Ltd.

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 14.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Manik Dogra, Advocate

Ms. Aditi Mohan, Advocate

For the Respondent/Cor. Debtor

ORDER

Learned Counsel for the petitioner is present. The Petitioner is directed to furnish the Master Data of the Corporate Debtor as maintained in the MCA Website as well as Certificate of Registration of the Insolvency Resolution Professional (IRP) with IBBI, the copy of the Certificate of Registration being duly attested by the IRP. The matter be posted on Monday, the 18th Dec, 2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 14.12.2017